

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:4214  
ANSWERED ON:21.12.2005  
PROTECTION OF HERITAGE MONUMENTS  
Sujatha Smt. C.S.

**Will the Minister of CULTURE be pleased to state:**

- (a) whether ASI norms prohibit any construction within 100 metres of 'Protected Heritage Monuments';
- (b) if so, whether construction of a bridge across Yamuna near Tughlaqabad in Delhi is as per the ASI norms;
- (c) if not, whether opinion of ASI has been sought in the matter;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the steps taken for the safety of Protected Heritage Monuments?

**Answer**

MINISTER FOR URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a) Yes, Sir. No new construction/mining operation within the 100 metres from the protected limit of a centrally protected monument is permissible under the provisions of Ancient Monuments & Archaeological Sites and Remains Act 1958, Rules 1959 and Gazette Notification No. S.O. 1764 of 16th June, 1992.

(b)to(g) The Archaeological Survey of India(ASI) has not received any communication regarding the construction of a bridge across Yamuna river near Tughlaqabad. However, ASI has obtained the details of the proposed new bridge at Wazirabad and it is noted that the new bridge is likely to come up beyond 300 metres of the centrally protected monument at Wazirabad. The implementing agency has been requested to ensure that during the construction of the proposed bridge, no damage is caused to any of the centrally protected monuments.

(f) As and when any such violation is noticed by the Government, immediate remedial action to combat such incidence is initiated under the provisions of section 19(l) of Ancient Monuments & Archaeological Sites and Remains Act, 1958 and Rule 38(1) of AMASR Rules 1959.